

(4)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No. 1351/95.

Dt. of Decision : 17-11-95.

Mrs. S. Kannan

.. Applicant.

Vs.

The Divl. Rly. Manager (BG),
A SC Rly, Hyderabad at
Secunderabad.

.. Respondent.

Counsel for the Applicant : A Party-in-person.

Counsel for the Respondent : Mr. N.R. Devaraj, Sr. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER(ADMN.)

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Pgml

ORDER

As per Hon'ble Shri Justice V.Neeladri Rao, Vice Chairman

This OA was registered on the basis of the letter dated 14.10.1995 of the applicant, addressed to this Tribunal. The grievance of the applicant who is a retired Trained Graduate Teacher is, that while she was allotted to Senior Grade in the pay scale of Rs.1640-2900, her ~~my~~ pay in the said scale was not fixed in accordance with FR-22(C)R11.

2. After notice was ordered in the said OA, and in view of the nature of the plea of the applicant who is a retired employee, Shri N.R. Devraj, learned Standing Counsel for Railways, immediately contacted the concerned authorities and by reply letter dated 16.11.1995 ~~of~~ the Divisional Railway Manager (P), Hyderabad, submitted, that a decision was taken on 4-7-1994 for fixing the pay in ~~the~~ higher scale in accordance with FR22(C)R11 and all the drawing units were advised by letter dated 6-9-1994. It is further stated in this letter that, accordingly the pay of the applicant in the pay scale of Rs.1640-2900 was fixed and drawn due statements were already prepared and action is also taken to revise the pension and payment will be ~~made~~ arranged within a period of one month.

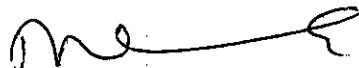
3. We appreciate the expeditious steps taken by ^{in regard} the learned counsel for the respondents to a grievance of a retired employee, and when it is a case where a letter was treated as OA.

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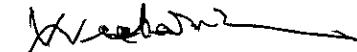
4. In the result, the only direction that has to be given in this OA is that if the applicant is not going to be intimated by 31.12.1995 that she should come and receive the arrears referred to, the same will carry interest at the rate of 12% per annum from 1.1.1996 till the date of such intimation.

at the admission stage.

5. OA is ordered accordingly. No costs. Office should communicate a copy of this order to the applicant by 24.11.1995. //



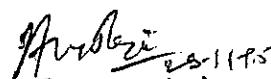
(R.RANGARAJAN)
Member (Admn)


(V.NEELADRI RAO)
Vice Chairman

Dated: The 17th November, 1995

Dictated in the open court

mvl


Deputy Registrar (J) CC

To

1. The Divisional Railway Manager (BG)
S.C.Rly, Hyderabad at Secunderabad.
2. One copy to Mrs. S. Kannan, Party-in-person, A1/12
Mayuri Apartments, Begumpet, Hyderabad.
3. One copy to Mr. N.R. Devraj, Sr.CGSC. CAT.Hyd.
4. One copy to Library, CAT.Hyd.
5. One spare copy.

pwm


P. S. Rangarajan
23/11/95

By Hand
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CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN :M(A)

DATED: 17-11-1995

ORDER/JUDGMENT

M.A./R.A./C.A.NO.

in
O.A.No. 1351/95

T.A.No. (W.P.No.)

Admitted and Interim directions
Issued.

Allowed.

Disposed of with directions.

Dismissed. ~~at the admission stage.~~

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

p.v.m.

